the Bar against temporary posts. Rule 7 of the Delhi Higher Judical Service Rules makes provision for appointment of candidates by promotion on the basis of selection from the members of Delhi Judicial Service who have completed not less 10 years of service in the Delhi Judicial Service. Since there was member of the Scheduled Castes/ Scheduled Tribes in the Delhi Judicial Service who had a minimum of years service to his credit no person from the Scheduled Castes/Scheduled Tribes could be promoted against those temporary vacancies.

# Job Reservation in the Judicial Services in the Union Territory of Delhi

### 360. SHRI ROSHAN LAL: SHRI KHURSHED ALAM KHAN:

Will the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the quota of reservation of 15 per cent 7½ per cent for the Scheduled Castes and Scheduled Tribes respectively in the judicial services in the Union Territory of Delhi is strictly adhered to;
- (b) whether only 17 officers from amongst the depressed communities have been taken in contravention the quota of reservation for the Scheduled Castes and Scheduled Tribes;
- (c) whether any roster is maintained for the purpose; and
- (d) if the answer to part (b) above be in affirmative, what act on Government propose to take in this re-

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) According to the information turnished by the Delhi High Court, the full quota of posts reserved for Scheduled Caste candidates has been adhered to regards the quota reserved for Scheduled Tribe candidate the High Court has intimated that only

Scheduled Tribe candidate has so far been appointed to the Delhi Judicial Service as a larger number of suitable Scheduled Tribe candidate not available. The posts reserved for them have been transferred to Scheduled Caste quota in accordance with the policy of the Central Government.

- (b) The Delhi High Court has intimated that 27 officers belonging to the Scheduled Castes/Scheduled Tribes have been appointed to the judicial services of Delhi in the recruitment made from time to time.
  - (c) Yes, Sir.
  - (d) Does not arise

### Urdu Majlis Programme of A.I.R.

# 361. SHRI IBRAHIM KALANIYA: SHRI KALP NATH RAI:

Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that there has been a long standing demand to increase the duration of the Urdu Majlis programme of the A.I.R. which is very popular among the listeners;
- (b) if so, what decision Government have taken to meet this genuine and fong standing demand?

THE MINISTER OF INFORMA-TION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) and (b) In view of the popularity of the Urdu Majlis Programmes, it has been decided to provide additional time to the programme thus increasing the total duration from 15 hours to hours per month.

#### Functioning of the Press Council

362. DR RAFIQ ZAKARIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to his speech to the Medium and Small Scale Newspapers Association